

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE EIGHTEENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 30491 OF 2024

Between:

Miss. Kashifa Fatima, D/o Ehtesham Hussain Siddiqui, Aged about. - 18 years, Occ. - Student, R/o H.No.19-2-102/7/A, Near Eidgah, Tadbund, Hyderabad, T.S.

...PETITIONER

AND

1. The State of Telangana, Rep by its Principal Secretary, Medical and Health Department, Secretariat Buildings, Saifabad, Hyderabad
2. Kaloji Narayan Rao University of Health Sciences, Rep by Its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate Writ or Direction more particularly in the nature of Writ of Mandamus, declaring the Lr. No. 10166/KNRUHS/Admn/2024 - 25, dated. - 21-10-2024, issued by the Respondent No. 2, in rejecting the representation of the Petitioner to consider the candidature of the Petitioner under 'B' Category (Management Quota), and allot a seat in 'B' Category (Management Quota), in (i) Balaji Dental College, Moinabad (or) (ii) Sri Sai Dental College, Vikarabad, for B.D.S., for the academic year 2024 - 2025, is totally illegal, arbitrary, unconstitutional and violation of the fundamental rights of the Petitioner herein guaranteed under Article 21 of the Constitution of India, and consequently the Hon'ble Court may be pleased to forthwith direct the Respondent No. 2, to consider the candidature of the Petitioner under 'B' Category (Management Quota), and allot a seat in 'B' Category (Management Quota), in (i) Balaji Dental College,

Moinabad (or) (ii) Sri Sai Dental College, Vikarabad, for B.D.S., for the academic year 2024 – 2025.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased direct the Respondent No. 2, to consider the candidature of the Petitioner under 'B' Category (Management Quota), and allot a seat in 'B' Category (Management Quota), in (i) Balaji Dental College, Moinabad (or) (ii) Sri Sai Dental College, Vikarabad, for B.D.S., for the academic year 2024 - 2025, pending disposal of the Writ Petition.

Counsel for the Petitioner: SRI MIRZA MAHMOOD ALI BAIG (NOT PRESENT)

**Counsel for the Respondent No.1: SRI A.SUDARSHAN REDDY,
ADVOCATE GENERAL**

Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No. 30491 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A. Sudarshan Reddy, learned Advocate General appears for the State.

Mr. A. Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. In this Writ Petition, the petitioner *inter alia* assails the validity of letter dated 21.10.2024 of respondent No.2 by which the representation submitted by the petitioner to consider her candidature for allotment of seat under Management Quota for BDS Course for the academic year 2024-25 has been rejected.

3. Learned counsel for the respondent University submits that the process of admissions to MBBS and BDS Courses has been completed and the course has commenced.

4. In view of aforesaid submission, no relief can be granted to the petitioner in the instant Writ Petition.

5. The Writ Petition is accordingly dismissed.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

Sd/- V. KAVITHA
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. One CC to SRI MIRZA MAHMOOD ALIBAIG, Advocate [OPUC]
2. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana, at Hyderabad. [OUT]
3. One CC to SRI A.PRABHAKAR RAO, S.C. for KNRUHS [OPUC]
4. Two CD Copies

PSK.
MP

lcp

HIGH COURT

DATED:18/11/2024

ORDER

WP.No.30491 of 2024



**DISMISSING THE WRIT PETITION
WITHOUT COSTS.**

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